

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:2584
ANSWERED ON:28.07.2014
JUSTICE DELIVERY SYSTEM
Yellaiah Shri Nandi

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether a number of judgements delivered by the Supreme Court are yet to be conveyed to the respective States / UTs;
- (b) if so, the details thereof during each of the last three years, year-wise; and
- (c) the steps taken by the Government to strengthen the Justice Delivery System in the country?

Answer

MINISTER OF LAW & JUSTICE AND COMMUNICATIONS & INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a) to (c) Judgements and orders of the Hon'ble Supreme Court are reported in various Law Reports. Copies of the Judgements and Orders of the Supreme Court are also available on-line at Supreme Court's website.

In order to create an enabling environment for judiciary to deal with the problem of pendency and backlog of cases, the Government has set up National Mission for Justice Delivery and Legal Reforms. The major initiative under the National Mission relate to Infrastructure Development for Subordinate Judiciary and Computerization of Courts. The Central Government has provided financial assistance to the tune of Rs. 2,198 crores to State Governments and Union Territories for upgradation / construction of court complexes and residential units for judicial officers in the last three years. Under the eCourts Project 13,227 courts have been computerized by 31st March, 2014. Computerization of courts would enable the courts to exercise greater control over management of cases in the docket. It will also provide designated services to the litigants and the lawyers. In order to reduce government litigation in courts the Central Government has encouraged the States to notify their litigation policies which contain provisions for weeding out infructuous cases and promote dispute resolution through alternative mechanisms. The Government is also looking into the areas prone to excessive litigation for adopting suitable policy and legislative measures to curb such litigation.